

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
~~XXXXXXX~~ 369 of 1992

DATE OF DECISION 09-03-1992

S. Selvaraj

Applicant (s)

P.Sivan Pillai

Advocate for the Applicant (s)

Versus

Union of India represented by General Manager, Southern Railway and others Respondent (s)

Mr. M.C.Cherian

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P.Mukerji - Vice Chairman
and

The Hon'ble Mr. A.V.Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? W
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT
(Hon'ble Mr.S.P.Mukerji, Vice Chairman)

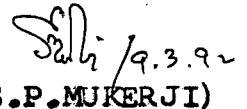
We have heard the learned counsel for both the parties on this application dated 2.3.1992 filed under Section 19 of the Administrative Tribunals Act in which the applicant ~~who~~ according to him ^{is} a steam surplus staff not yet absorbed by redeployment in a regular post and is being held a supernumerary post. His grievance is that whereas ^{steam surplus} persons junior to him have ^{been} sent for diesel conversion course for ultimate absorption as Diesel Assistant, the applicant has not been sent for such a course. In that connection he had submitted a representation dated 27.11.91 addressed to Respondent No.3 but there has been no response so far. The learned counsel for the respondents

states that diesel conversion courses are being conducted ^{done} continuously in various stages and the applicant's grievance will be considered fairly on the basis of his representation and if his contention is found to be correct, necessary redress will be given to him.

2. In the above light we admit this application and dispose of the same with the direction to Respondent No.3 to dispose of the applicant's representation dated 27.11.91 (Annexure-A3) in accordance with law and pass a speaking order within a period of one month from the date of communication of this judgment. If the aforesaid representation is not readily available with respondent No.3, Annexure.A3 itself may be taken to be the representation to be disposed of on the above lines. There will be no order as to costs.

3. A copy of this judgment may be given to the learned counsel for both the parties on priority basis.


(A.V. HARIDASAN)
JUDICIAL MEMBER


S.P. MUKERJI
VICE CHAIRMAN

09-3-92

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